

mineral concessions for all major minerals occurring on-shore, except coal minerals, atomic minerals and beach sand minerals, for which prior approval of Central Government would be necessary.

(e) No, Sir. However, the State Governments have concurred with this proposal in consultations held with them.

(f) Does not arise.

Sharing of mining profits with displaced people

725. DR. T. SUBBARAMI REDDY: Will the Minister of MINES be pleased to state:

(a) whether Government has decided to share mining profit with affected people and as such, companies with captive mines may have to share profits and therefore Government is determined to implement a policy intended to give those displaced due to mining a share in the profits of miners despite a less than enthusiastic response from the industry;

(b) whether legislation in this regard would help to make it mandatory to issue company's share to each member of all the families displaced by project as well as 26 per cent share of profit as compensation; and

(c) if so, by when a final decision in this regard is likely to be taken?

THE MINISTER OF MINES (SHRI B.K. HANDIQUE): (a) to (c) The Government has prepared a new draft Mines and Minerals (Development and Regulation) Act, 2010 which *inter alia* proposes to make it mandatory for all mining lease holders to share their profits with persons affected by mining related operations. The proposal is still under consideration of Government.

Losses to mining companies due to classification of "no go" areas

726. SHRI TARIQ ANWAR: Will the Minister of MINES be pleased to state:

(a) whether it is a fact that mining companies are incurring losses due to marking of some areas as "no go" areas;

(b) if so, the details thereof; and

(c) what action Government is taking to safeguard interest of these companies?

THE MINISTER OF MINES (SHRI B.K. HANDIQUE): (a) to (c) As per available information, the Government has taken up an exercise to superimpose maps of coal bearing areas on maps of forest cover in case of nine coalfields with a view to identify prima-facie 'Go' and 'No-Go' areas for coal mining. The exercise is in an advanced stage and estimation of impact on loss would be premature.

Illegal sand mining in Maharashtra

727. SHRI GOVINDRAO ADIK:

SHRI SANJAY RAUT:

Will the Minister of MINES be pleased to state:

(a) whether Government's attention has been drawn towards the agitation and problems of illegal sand mining in various parts of the country, particularly in Maharashtra at river/sea bed during the last one year;

(b) if so, the details thereof and Government's response thereto; and

(c) whether Government is formulating any new policy and rules for sand mining in the country so that infrastructure projects could not be hampered further?

THE MINISTER OF MINES (SHRI B.K. HANDIQUE): (a) to (c) Some instances of illegal mining of sand has come to notice of Government. Since sand is a minor mineral, for which all powers of regulation are empowered to the State Governments concerned, the respective State Governments are required to frame policy and rules for sand mining.

As per available information in respect of Maharashtra, in the last 3 months action has been taken against 4672 cases and penalty of Rs. 5,00,12,672/- has been recovered from persons responsible for unauthorized sand mining. Further criminal cases have also been registered against 61 cases and 349 vehicles has been seized. The State Government of Maharashtra has formulated a revised policy for excavation of sand *vide* Government Resolution No. Gaukhani 10/0208/C.R.32/Kh. Dated 25.10.2010 in which specific provision has been included to take action against illegal excavation of sand.

Utilization of Central funds

728. SHRI SHYAMAL CHAKRABORTY: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the details of utilization of Central funds, released under the Multi-sectoral Developmental programme for minority concentrated districts in each State;

(b) whether some States have not utilized these funds; and

(c) the steps the Ministry is taking to urge the States to fully utilize the funds?

THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) to (c) The details of central funds released and utilised under Multi-sectoral Development Programme (MsDP) being implemented in 90 Minority Concentration Districts in 20 States/UTs since 2008-09 are given in the Statement (See below). There is an unutilized amount of Rs. 2951.81 lakh for 2008-09. A large number of projects taken up under MsDP are for construction of assets for which utilization certificates are awaited from the States/UTs. Utilization certificates for the funds released in a financial year are due at the end of the next financial year. The scheme of MsDP has a monitoring mechanism for regular review at district, State/UT and Centre. The programme is reviewed and monitored periodically at various levels in the Centre. Field visits are carried out by Government officers and National Level Monitors (NLMs) and review meetings are held with the States/UTs. These steps are being taken to ensure full and proper utilization of funds.